

CHAPTER IX

PROCEDURES IN DECISION TAKING PROCESS INCLUDING SUPERVISION AND ACCOUNTABILITY

Generally, the office in Law Department follows the norms laid down in the provisions of **the Rules of Executive Business of the Government of Meghalaya 1972**. It also follows the procedures prescribed in the office Manuals of the Meghalaya Secretariat and such other rules as prescribed in the office Manuals of the Meghalaya Secretariat and such other rules prescribed by the Government from time to time. Regarding the matters of supervision and accountability of hierarchy of Officers, these are also provided in the above mentioned rules manuals including the **Law Manuals**

Sl. No.	
Subject on which the decision is to be taken	
Guideline/ Direction, if any	
Process of Execution	
Designation of the officers involved in decision making	
Contact information of above mentioned officers	
If not satisfied by the decision, where and how to appeal	